

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 21/82-ALC4/2010 MEETING DATE : 24.08.2010

The Meeting No.21/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 24.08.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, IA, Department of C&PC
3. Shri M. Mitra, Dy. DCGI, DCGI
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

Committee discussed the issue regarding identification ODS items in the SION and requested Shri Jasbir Singh, IA, Department of C&PC and Shri Shaish Kumar, IA, DIPP to identify the ODS Items in the SIONs and to submit a report in the matter to the Committee.

Committee also observed that the representatives of DC(MSME), Department of Bio-technology, Department of Revenue (DBK) and Petrochemicals Division of Department of C&PC are not attending meeting of Norms Committee, though agenda of the meeting is being sent to them regularly. It was, therefore, decided to issue D.O. letter at the level of Chairman, NC-3 to request them to attend the meeting regularly to enable Norms Committee to dispose off the cases for fixation of norms pertaining to their Departments.

Case No. B-178	M/s Esteem Industries Pvt. Ltd.			
Norms Committee Meeting No. 21/11	F.No.01/82/162/01735/AM08/DES-III			
Meeting Date 24.08.2010	RLA F. No. 17/24/040/00117/AM08			
Adv. Lic. No.1710001862 dated 12.12.2007				
Committee considered case as per agenda and in light of earlier decision taken in 6/11 meeting held on 11.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product-LAP-2 (Phosphated Ester of Lauryl Alcohol 2 Mole Ethoxylate (Mol. Weight = 984)	1 kg	1.	Lauryl Alcohol	0.591 kg
		2.	Ethylene Oxide	0.268 kg
		3.	Phosphorous Panta Oxide	0.147 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-179	M/s Oleofine Organics (India) Pvt.Ltd.
Norms Committee Meeting No. 21/11	F.No.01/82/050/00277/AM10/DES-III
Meeting Date 24.08.2010	RLA F. No. 03/95/040/00138/AM10
Adv. Lic. No.0310522629 dated 04.06.2009	
Committee considered case as per agenda and observed that the firm was requested to appear for personal hearing to explain their case, but they have requested for postponement of hearing after second week of September, 2010. It was, therefore, decided to call the firm for personal hearing on 21.09.2010. Accordingly, case was deferred for 21.09.2010.	

Case No. B-180	M/s Srimi Pharmaceuticals Ltd.
Norms Committee Meeting No. 21/11	F.No.01/82/050/00262/AM10/DES-III
Meeting Date 24.08.2010	RLA F. No. 09/24/040/00091/AM10
Adv. Lic. No.0910038415 dated 03.07.2009	
Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.	

Case No. B-181	M/s Srimi Pharmaceuticals Ltd.			
Norms Committee Meeting No. 21/11	F.No.01/82/050/01208/AM08/DES-III			
Meeting Date 24.08.2010	RLA F. No. 17/24/040/00117/AM08			
Adv. Lic. No.0910041263 dated 11.03.2010				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/52/2010-PI (Norms) dated 29.06.2010 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ramipril	1 kg	1.	(±)-Cis-Endo-2-Aza Bicycle(3.3.0)Octane-3-Carboxylic Acid Benzyl Ester Hydrochloride	2.65 kg
		2.	N-((1S)-Ethoxycarbonyl-3-Phenylpropyl)-L-Alanine	1.23 kg
		3.	1,1'-Carbonyldiimidazole/N,N-Carbonyldiimidazole	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-182	M/s Srimi Pharmaceuticals Ltd.
Norms Committee Meeting No. 21/11	F.No.01/82/050/01613/AM08/DES-III
Meeting Date 24.08.2010	RLA F. No. 09/24/040/00385/AM08
Adv. Lic. No.0910032245 dated 28.11.2007	
Committee decided to defer case for 21.09.2010 for comments of Department of Pharmaceuticals.	

Case No. B-183	M/s Elppe Chemicals Pvt. Ltd.			
Norms Committee Meeting No. 21/11	F.No.01/83/050/00807/AM08/DES-III			
Meeting Date 24.08.2010	RLA F. No. 03/95/040/00375/AM08			
Adv. Lic. No.0310436163 dated 10.07.2007				
Committee considered case as per agenda. The Managing Director of the Company appeared before the Committee for personal hearing and explained their case. He showed the committee the list of Scomet items and confirmed that their export product 2 Dimethyl Amino Isopropyl Chloride Hydrochloride does not appear in the Scomet list which was accepted by the technical authorities present in meeting. After detailed deliberations and in light of earlier decision taken in 7/82 meeting held on 18.05.2010 and in consultation with Shri Jasbir Singh and other technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Di Methyl Amino Isopropyl Chloride Hcl 100%	1 kg	1.	Thinoyl Chloride	0.792 kg
		2.	Di Methyl Amino 2 Propanol Anhydrous	0.707 kg

RA concerned may take further necessary action as per above decision of NC.

1

Case No.:812/21/82-ALC4/2007	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Approved	
HQ File :01/82/050/01584/AM07/	RLA File :34/24/040/00224/AM07/	Lic.No/Date:3410017898 18.01.2007		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/118/2004/Ch.III dated 20.04.2007, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amyl Salicylate consisting of n-Pentyl Salycilate: 65-70% 2-Methyl Butyl Salicylate 30-35%	1 kg	1.	Pentanol mixture consisting of n-Pentanol 66 ± 2% 2-Methyl Butanol 33± 2%	0.470 kg
		2.	Salicylic Acid	0.737 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:1007/21/82-ALC4/2007	Party Name: GRAND ORGANICS PVT.LTD.	Meet No/Date: 21/82-ALC4/2010 24.08.2010	Status: Case Approved
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	HQ File :01/82/050/01883/AM07/	RLA File :17/24/040/00090/AM07/	Lic.No/Date:1710001597 27.03.2007	
	Decision :Withdrawn as the case has already been approved in 17/82 meeting held on 27.07.2010.			

3	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:14.09.2010
	Decision :Withdrawn as the case has already been considered by NC in 20/82 meeting held on 17.08.2010 and the firm has been called for personal hearing on 14.09.2010.			

4	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:14.09.2010
	Decision : Withdrawn as the case has already been considered by NC in 20/82 meeting held on 17.08.2010 and the firm has been called for personal hearing on 14.09.2010.			

5	Case No.:95/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Deferred
	HQ File :01/82/050/01011/AM10/	RLA File :09/24/040/00241/AM10/	Lic.No/Date:0910039755 29.10.2009	Defer Date:19.10.2010
	Decision :Committee considered case as per agenda and observed that inspite repeated reminders, the technical comments are not forthcoming from DC(MSME). It was, therefore, decided to remind DC(MSME) through D.O. letter at the level of Chairman, NC-3. Accordingly, case was deferred for 19.10.2010.			

6	Case No.:21/5/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Deferred
	HQ File :01/82/050/00055/AM11/	RLA File :03/95/040/00663/AM10/	Lic.No/Date:0310555780 18.01.2010	Defer Date:19.10.2010
	Decision :Committee decided to defer case for 19.10.2010 for comments of Petrochemicals Division of Department of C&PC.			

7	Case No.:37/50/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Deferred
	HQ File :01/82/050/01191/AM10/	RLA File :07/24/040/00455/AM10/	Lic.No/Date:0710070358 04.03.2010	Defer Date:19.10.2010
	Decision :Committee decided to defer case for 19.10.2010 for comments of Department of Pharmaceuticals.			

8	Case No.:14/21/82-ALC4/2010	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Approved									
	HQ File :01/82/050/00652/AM11/	RLA File :52/24/040/00009/AM11/	Lic.No/Date:5210031442 22.07.2010										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/10 meeting held on 05.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-(3-Amino Phenyl Sulfonamide) Naphthalene 6,8 Disulfonic Acid</td><td>1 MT.</td><td>1.</td><td>Beta Naphthol</td><td>0.875 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-(3-Amino Phenyl Sulfonamide) Naphthalene 6,8 Disulfonic Acid	1 MT.	1.	Beta Naphthol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-(3-Amino Phenyl Sulfonamide) Naphthalene 6,8 Disulfonic Acid	1 MT.	1.	Beta Naphthol	0.875 kg									
RA concerned may take further necessary action as per above decision of NC.													

9	Case No.:2/21/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Deferred
	HQ File :01/82/050/00640/AM11/	RLA File :03/94/040/00352/AM11/	Lic.No/Date:0310587079 11.08.2010	Defer Date:19.10.2010
	Decision :Committee decided to defer case for 19.10.2010 for comments of Department of Pharmaceuticals.			

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Case No.:3/21/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Approved	
HQ File :01/82/050/00641/AM11/	RLA File :03/94/040/00428/AM11/	Lic.No/Date:0310587086 11.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/98/2007/Ch.II dated 16.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stearyl Erucamide	1 Kg.	1.	Erucic Acid	0.593 kg
		2.	Stearyl amine	0.472 kg
RA concerned may take further necessary action as per above decision of NC.				

11	Case No.:1/21/82-ALC4/2010	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Deferred
	HQ File :01/82/050/00639/AM11/	RLA File :09/24/040/00182/AM11/	Lic.No/Date:0910043061 12.08.2010	Defer Date:19.10.2010

Decision :Committee decided to defer case for 19.10.2010 for comments of Department of Pharmaceuticals.

12	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Deferred
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	Defer Date:19.10.2010
	Decision :Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 19.10.2010.			

13

Case No.:5/21/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Approved	
HQ File :01/82/050/00643/AM11/	RLA File :34/24/040/00100/AM11/	Lic.No/Date:3410027690 12.08.2010		
Decision : Committee considered case as per agenda and in light of written comments of Dept. of C&PC conveyed vide U.O. No. 14010/112/2005/Ch.II dated 26.06.2007 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-				
Name of export product	Quantity of Export product	S.No.	Name of Item of import	Quantity allowed
Verdyl Acetate	1 Kg.	1.	Dicyclopentadiene	0.800 Kg.
		2.	Acetic Acid	0.112 Kg.
RA concerned may take necessary action as per above decision of NC.				

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Case No.:6/21/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Approved	
HQ File :01/82/050/00644/AM11/	RLA File :34/24/040/00101/AM11/	Lic.No/Date:3410027691 12.08.2010		
Decision : Committee considered case as per agenda and in light of written comments of Dept. of C&PC conveyed vide U.O. No. 14010/112/2005/Ch.II dated 26.06.2007 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-				
Name of export product	Quantity of Export product	S.No.	Name of Item of import	Quantity allowed
Verdyl Acetate	1 Kg.	1.	Dicyclopentadiene	0.800 Kg.
		2.	Acetic Acid	0.112 Kg.
RA concerned may take necessary action as per above decision of NC.				

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Case No.:7/21/82-ALC4/2010	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Approved	
HQ File :01/82/050/00645/AM11/	RLA File :34/24/040/00104/AM11/	Lic.No/Date:3410027692 12.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 16.01.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Verdyl Propionate	1 kg	1.	Dicylopentadiene	0.712 kg
		2.	Propionic Acid	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

16	Case No.:8/21/82-ALC4/2010	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 21/82-ALC4/2010 24.08.2010	Status: Case Deferred
	HQ File :01/82/050/00646/AM11/	RLA File :03/95/040/00340/AM11/	Lic.No/Date: 0310587330 12.08.2010	Defer Date: 21.09.2010
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 21.09.2010.			

17	Case No.:9/21/82-ALC4/2010	Party Name: S.M. CHEMICALS	Meet No/Date: 21/82-ALC4/2010 24.08.2010	Status: Case Deferred
	HQ File :01/82/050/00647/AM11/	RLA File :03/95/040/00321/AM10/	Lic.No/Date: 0310587339 12.08.2010	Defer Date: 21.09.2010
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 21.09.2010.			

18	Case No.:10/21/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Approved	
	HQ File :01/82/050/00648/AM11/	RLA File :03/95/040/00331/AM11/	Lic.No/Date:0310587462 13.08.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2008/Ch.II dated 22.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
	Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
	3 Chloro 4 Fluoro Benzo Tri Fluoride	1kg.	1.	Para Fluoro Toluene/4 Fluoro	0.924 kg

			Toluene	
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RA concerned may take further necessary action as per above decision of Norms Committee.

19	Case No.:11/21/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Deferred
	HQ File :01/82/050/00649/AM11/	RLA File :03/95/040/00298/AM11/	Lic.No/Date:0310587626 13.08.2010	Defer Date:21.09.2010
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 21.09.2010.			

20	Case No.:12/21/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Approved
	HQ File :01/82/050/00650/AM11/	RLA File :09/24/040/00170/AM11/	Lic.No/Date:0910043098 16.08.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.			

21	Case No.:13/21/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Deferred
	HQ File :01/82/050/00651/AM11/	RLA File :09/24/040/00185/AM11/	Lic.No/Date:0910043099 16.08.2010	Defer Date:21.09.2010
	Decision :Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

22	Case No.:15/21/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2010 24.08.2010	Status:Case Deferred
	HQ File :01/82/050/00653/AM11/	RLA File :09/24/040/00193/AM11/	Lic.No/Date:0910043100 16.08.2010	Defer Date:21.09.2010
	Decision : Committee decided to defer case for 21.09.2010 for comments of Department of C&PC.			

Case No. Outside Agenda-I	M/s Elppe Chemical Pvt. Ltd.
Norms Committee Meeting No. 21/11	F.No.01/82/050/00367/AM06/DES-III F.No.01/82/050/00780/AM07/DES-III F.No.01/82/050/00978/AM08/DES-III

	F.No.01/82/050/00786/AM09/DES-III F.No.01/82/050/01531/AM09/DES-III																			
Meeting Date 24.08.2010	RLA F. No. 03/94/040/00406/AM06 RLA F. No. 03/94/040/00541/AM07 RLA F. No. 03/94/040/00493/AM08 RLA F. No. 03/94/040/00264/AM09 RLA F. No. 03/94/040/00921/AM09																			
Adv. Lic. No.0310338212 dated 07.07.2005 Adv. Lic. No.0310395316 dated 21.08.2006 Adv. Lic. No.0310439377 dated 14.08.2007 Adv. Lic. No.0310479302 dated 18.07.2008 Adv. Lic. No.0310501729 dated 07.01.2009																				
Committee considered case as per agenda. The Managing Director of the company appeared before the Committee and explained his case. He explained that their consumption of raw material is more than the norms allowed by NC as already certified by Central Excise Authority in the Production and Consumption data. After detailed deliberations and in light of Production and Consumption data certified by Central Excise Authority and in consultation with Shri Jasbir Singh and other technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																				
<table><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="4">Phenyl Thioproline</td><td rowspan="4">1 kg</td><td>1.</td><td>Trans 4 Hydroxy L-Proline</td><td>1.81818 kg</td></tr><tr><td>2.</td><td>Isobutyl Acetate</td><td>7.2 kg</td></tr><tr><td>3.</td><td>Thiophenol</td><td>0.8881 kg</td></tr><tr><td>4.</td><td>Methane Sulphonyl Chloride</td><td>1.9136 kg</td></tr></table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Phenyl Thioproline	1 kg	1.	Trans 4 Hydroxy L-Proline	1.81818 kg	2.	Isobutyl Acetate	7.2 kg	3.	Thiophenol	0.8881 kg	4.	Methane Sulphonyl Chloride	1.9136 kg	
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Phenyl Thioproline	1 kg	1.	Trans 4 Hydroxy L-Proline	1.81818 kg																
		2.	Isobutyl Acetate	7.2 kg																
		3.	Thiophenol	0.8881 kg																
		4.	Methane Sulphonyl Chloride	1.9136 kg																
RA concerned may take further necessary action as per above decision of NC.																				

Case No. Outside Agenda-2	M/s Elppe Chemical Pvt. Ltd.
Norms Committee Meeting No. 21/11	F.No.01/82/050/00888/AM07/DES-III F.No.01/82/050/AM07/DES-IV/DES-III
Meeting Date 24.08.2010	RLA F. No. 03/94/040/00418/AM07 RLA F. No. 03/94/040/01132/AM07
Adv. Lic. No.0310390805 dated 24.07.2006 Adv. Lic. No.0310418987 dated 09.02.2007	
Committee considered case as per agenda. The Managing Director of the company appeared before the Committee and explained his case. He explained that their consumption of raw material is more than the norms allowed by NC as already certified by Central Excise Authority in the Production and Consumption data. After detailed deliberations and in light of Production and Consumption data certified by Central Excise Authority and in consultation with Shri Jasbir Singh and other technical authorities present in meeting, decided to	

revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5 Hydroxy Isophthalic Acid	1 kg	1.	Isophthalic Acid	2.248824 kg
		2.	Caustic Soda Flakes	2.00 kg
		3.	Caustic Potash Flakes	1.8 kg

RA concerned may take further necessary action as per above decision of NC.